

ITEM NO.6

COURT NO.5

SECTION IIA

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No.1879/2015

(Arising out of impugned final judgment and order dated 01/12/2014  
in WP No. 3956/2014 passed by the High Court of Bombay)

SANJAY DALMIA

Petitioner(s)

VERSUS

STATE OF MAHARASHTRA AND ANOTHER

Respondent(s)

(With appln. (s) for impleadment as party respondent and interim  
relief and office report)

Date : 30/04/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA

HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s) Mr. Ravindra Shrivastava, Sr. Adv.  
Mr. V. Madhukar, Adv.  
Ms. Bansuri Swaraj, Adv.  
Mr. Sidesh Kotwal, Adv.  
Mr. Mohit D. Ram, AOR  
Ms. Navratan Choudhary, Adv.  
Mr. R.B. Saroj, Adv.  
Mr. Annirudh Sharma, Adv.  
Ms. Shreya Bhatnagar, Adv.

For Respondent(s) Mr. R. Basant, Sr. Adv.  
Mr. Kedar Nath Tripathy, AOR  
  
Mr. Amit Desai, Sr. Adv.  
Mr. Arun P. Pedneker, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

List the matter on 7<sup>th</sup> May, 2015, as the first item  
on the Board.

(Chetan Kumar)  
Court Master

(H.S. Parasher)  
Court Master

